

IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE

WP No. 25430 of 2026

(SUMIT HARDIYA vs THE STATE OF MADHYA PRADESH AND OTHERS)

Dated : 08-07-2026

Shri Jayesh Gurnani - Advocate for the petitioner.

Shri Rahul Sethi, Addl. A.G. with Ms. Astha Nagori - P.L. for the respondents/State on advance notice.

Learned Addl. A.G. seeks and is granted a week's time to take instructions in the matter as counsel for the petitioner has submitted that the incident which took place on 23/06/2026 at Badnagar, District Ujjain (M.P.) relates to scheduled offence as provided under the National Investigation Agency Act, 2008 and thus, the investigation has to be conducted by the NIA only.

Let the matter be listed in the next week.

(SUBODH ABHYANKAR)
JUDGE

(ALOK AWASTHI)
JUDGE